

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **22.03.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CP/825/2020
NAME OF PETITIONER : S Diraviam (Liquidator), M/s Plantec GB Engineering Pvt Ltd
NAME OF RESPONDENT :
SECTION : Sec 59 Of IBC 2016 R/w IBBI

ORDER

Ld. Counsel for the Liquidator Mr. R. Sathish Kumar along with the Ld. Liquidator in person is present through video conferencing mode.

Ld. Counsel for the Petitioner/Liquidator is directed to produce, as it is evident from the Liquidator's final statement of the Accounts that remittance has been made in foreign exchange to one of the investors of the company for which voluntary liquidation is sought for.

Further, it is also evidenced from the Liquidator's final statement of accounts that dividend distribution tax is also payable. Let adequate proof be submitted before this Tribunal in relation to this remittance as well. Let clear and better version of the Liquidator's final statement of accounts as enclosed in Page No.190 at the typed set be filed along with the above documents.

For all the above purpose, ten days' time is granted. Post this matter for hearing on **05.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)